

8

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

OA No.2581/91      Date of decision: 4.5.93.

Sh.Ved Ram Sharma      ... Petitioner  
versus  
Union of India through  
Commissioner of Police,  
Delhi & anr.      .... Respondents.  
Coram:

The Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman(J)

The Hon'ble Mr.S.R.Adige, Member(A)

For the Petitioner      ... Sh. B.B.Raval, Counsel..

For the Respondents      ... Sh.O.N.Trishal, Counsel..

JUDGEMENT(ORAL)

(By Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman)

The material facts are these. The petitioner was considered for recruitment as Constable in Delhi Police in 1989. On 2.1.1989 his height and chest were measured and found to be 170.5 cms and 82-88 cms. respectively. However, on other grounds he was not selected. In 1989-90, he again applied for being recruited as Constable in the Delhi Police. He appeared in the physical measurement test on 22.3.90 and his height and chest were found to be 170.5 cms and 85.92 cms. respectively. Before he could actually join, he was subjected to fresh measurement on 18.2.91 and his height and chest were found to be 169.2 cms and 82-88 respectively. He was not found fit as he was considered short. He made a representation to the Additional Commissioner of Police and he was again measured on 15.5.91 by the order of the said authority

but he was again found to be underheight. Faced with this situation, he came to this Tribunal by means of this OA.

It is asserted on behalf of the petitioner that there is something wrong somewhere ~~as once~~ <sup>as twice</sup> the petitioner was found medically fit and later on he was found underheight. The learned counsel for the respondents has made a very fair offer. He has pleaded that the petitioner may be examined by a Doctor so that all the doubts may be cleared.

We direct that the petitioner's height shall be remeasured by some Doctor in the Civil Hospital. The decision of the Doctor will be final and binding on both the parties. The respondents shall take expeditious steps to get the petitioner's height remeasured. The petitioner's height shall be remeasured not beyond ~~the~~ <sup>as</sup> period of one month from today.

With these observations, this OA is decided finally with no order as to costs.

*Enfohg.*  
(S.R.Adiga)  
Member(A)

*SAC*  
(S.K.Dhaon)  
Vice-Chairman(J)